

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.614/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking a declaration that the Respondent No. 1 viz. Tamil Nadu Power Distribution Corporation Limited has failed to comply with the directions issued by the Ministry of Power, Government of India under Section 11 of the Electricity Act, 2003, and consequently, seeking for directions upon the said Respondent No.1 to make the payments to the Petitioner in accordance with the benchmark energy charge rate prescribed by the Ministry of Power under the aforesaid directions issued under Section 11, amongst other reliefs.

Petitioner : IL & FS Tamil Nadu Power Company Limited (IL&FS)

Respondents : Tamil Nadu Power Distribution Co. Ltd. (TNPDCCL) and Anr.

Date of Hearing : **4.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Neerja Malhotra, Sr. Advocate, IL&FS
Shri Hemant Singh, Advocate, IL&FS
Shri Sourav Roy, Advocate, IL&FS
Shri Lakshyajit Singh, Advocate, IL&FS
Ms. Lavanya Panwar, Advocate, IL&FS
Shri M. G. Ramachandran, Sr. Advocate, TNPDCCL
Ms. Anusha Nagarajan, Advocate, TNPDCCL
Shri Rahul Ranjan, Advocate, TNPDCCL

Record of Proceedings

At the outset, the learned senior counsel for both sides fairly stated that submissions in the matter would take time. Considering the submissions, the Commission deemed it appropriate to hear the matter on another date. Both sides were also permitted to file their respective notes of arguments within two weeks with a copy to the other side.

2. The Petition will be listed for hearing on **15.9.2026 at 2.30 P.M.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

